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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2140/2003

Tuesday, this the 2nd day of September, 2003

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

R.L.Gaur
s/o Late Shri K.C.Gaur
r/o C-2/87-B, Rani Jhansi Kunj
Keshavapuram, Delhi-35
Retired Asstt. Engineer CPWD
Last working as Asstt. Engineer
Delhi Administration, Delhi

..Applicant

(By Advocate: Shri C.B.Pillai)

Versus

1. Union of India through
the Secretary to the Govt. of India
Ministry of Urban Development
& Poverty Alleviation
Nirman Bhawan, New Delhi
2. The Director General of Works
Central Public Works Department
Nirman Bhawan, New Delhi

..Respondents

O R D E R (ORAL)

Justice V.S.Agarwal:

The applicant by virtue of the present application is seeking the following reliefs:-

"(i) notionally fix the pay of the applicant in the post of Executive Engineer stepping it up with reference to that of his junior irrespective of whether his appointment was made on ad-hoc basis and granting him proforma promotion with effect from the date of such promotion;

(ii) refix his pension on the basis of the pay so fixed as Executive Engineer on his retirement from the Central Engineering Service on 9.3.80 on his permanent absorption in the National Cooperative Development Corporation;

(iii) allow all arrears and all other consequential benefits on account of the refixation of pay and pension; and

(iv) grant such other relief(s) as this Hon. Tribunal may consider just and

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proper in the facts and circumstances of the case."

2. In this regard, admittedly, the applicant has represented the respondents and his last representation is dated 22.2.2003 pertaining to which no decision has been taken as yet. When the representation as such is pending, it would be appropriate that respondent No.2 considers the said representation and passes a speaking order.

3. We accordingly dispose of the present application directing respondent No.2 to consider the representation of the applicant and pass a speaking order preferably within four months from the date of receipt of a certified copy of the present order, which should be communicated to the applicant.

~~Naik~~

(S. K. Naik)
Member (A)

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(V.S. Aggarwal)
Chairman

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